

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NOs. 51, 52 & 118 OF 2016 IN DFR NO. 2565 OF 2015**

**Dated: 14<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Energy Watchdog**

**...Appellant(s)**

**Versus**

**Tamilnadu Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Anil Kumar

Counsel for Respondent (s)

:

Mr. S. Vallinayagam for R.2

Mr. Sanjay Sen, Sr.Adv.  
Mr. Matrugupta Mishra &  
Mr. Tarbex Malwat for R-3 to R-5

Mr. Rahul Balaji for R-6 to R-10 &  
R-13 & R-14

Mr. Anand K. Ganesan for R-13 &  
R-14

Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Mr. Avijeet Kumar Lala  
Mr. Saraswat Mohapatra for R-11 to  
R-12

Mr. Manu Seshadri  
Ms, Sahiba Ahluwalia for R-18, R-19 &  
R-24

## **ORDER**

Learned counsel for respondent Nos. 2, 3, 5 & 6 to 10 wish to file reply on the issue of maintainability. They may file the same on or before 28.03.2016 after serving copy on the other side. Mr. Sanjay Sen, learned Senior counsel for Respondent Nos. 3 to 5 seeks a week's time to file application for revocation of the order dated 20.01.2016. He may file the same on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.04.2016 after serving copy on the other side.

List the matter on **22.04.2016**.

**(I. J. Kapoor)**  
**Technical Member**  
pr/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**